



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 5th February, 2018

SRO 69.- In exercise of the powers conferred by section 10 of the Jammu and Kashmir Passengers Taxation Act, 1963, the Government hereby exempt from payment of tax leviable under the said Act, all the past arrears of the passenger tax of the commercial vehicles which remained off road due to laws and order situation in the state upto to 31st December, 2017 subject to the condition that the owner of the passenger vehicles shall furnish an affidavit to the effect that his/her vehicle actually has suffered due to the Law and Order situation.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Principal Secretary to Government
Finance Department

No. ET/Exemp/180/2016

Dated: 05 -02-2018

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar
9. Commissioner, Commercial Taxes, J&K Srinagar.
10. Pvt. Secretary to Hon'ble Finance Minister.
11. Pvt. Secretary to Hon'ble Minister of State for Finance.
12. President Kashmir Chamber of Commerce & Industry, Kashmir.
13. President Federation of Industry, Kashmir.
14. President Chamber of Commerce & Industry, Jammu.
15. President Industries Association Bari Brahmana/Samba.
16. President Tax Bar Association, Jammu/Srinagar.
17. General Manager, Government Press Jammu/Kashmir.
18. Private Secretary to Principal Secretary to Government, Finance Department.
19. Government Order file/Stock file/Incharge website.

(Dr. Aadil Fareed)

Under Secretary to Government